



CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th, & 8th Floor, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi-110029
Website: www.cercind.gov.in



Petition No. 686/TL/2025

Dated: 29.9.2025

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Section 14 of the Electricity Act, 2003 (the Act) has been made by POWERGRID Bikaner IV Transmission Limited, B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi 110016 for the grant of a separate RTM transmission licence to POWERGRID Bikaner IV Transmission Limited for implementation of "Augmentation of 2X500 MVA (7th & 8th), 400/220 kV ICT along-with 220 kV Sectionalizer bay (1 set) 220 kV BC (1 No.) bay and 22kV TBC (1 No.) bay at Bikaner IV PS and Implementation of 3 nos. of 220 kV line bays for interconnection of M/s Furies Solren Private Limited (300 MW) [1 no. bay] & M/s SJVN Green Energy Limited (500 MW) [2 no. bays] RE power projects at 765/400/220 kV Bikaner-IV PS" under the Regulated Tariff Mechanism (hereinafter referred to as "RTM") mode (hereinafter referred to as the "transmission project"). The scope of the project for which a transmission licence has been sought is as under:

ISTS transmission Scheme, approved by NCT under RTM route, is given below:-

- a) Augmentation of 2x500 MVA (7th & 8th), 400/220 kV ICTS along with 220 kV Sectionalizer bay (1 set), 220 kV BC (1 no.) bay and 220 kV TBC (1 no.) bay at Bikaner IV PS assigned by CTUIL vide OM dated 5.5.2025. The detailed scope is as follows:

S. No.	Name of Transmission Scheme	Implementation Mode	Implementation timeframe	Estimated Cost (₹ Cr)
1.	Augmentation of 2x500 MVA (7th & 8th), 400/220 kV ICTs along with 220 kV Sectionalizer bay (1 set), 220 kV BC (1 no.) bay and 220 kV TBC (1 no.) bay at Bikaner-IV PS	RTM through Bikaner A Power Transmission Limited (a 100% wholly owned subsidiary of POWERGRID	21 months from the date of allocation i.e., 05.02.2027	122.88

The broad scope of the above schemes is given below:-

Sl. No.	Name of Scheme & Tentative implementation timeframe	Broad Scope
1.	Augmentation of 2x500 MVA (7th & 8th), 400/220 kV ICTs along with 220 kV Sectionalizer bay (1 set), 220 kV BC (1 no.) bay and 220 kV TBC (1 no.) bay at Bikaner-IV PS	i) Augmentation of 400/220 kV, 2x500 MVA (7th & 8th) ICTs at Bikaner-IV PS along with associated transformer bays ii) 220 kV Sectionalizer bay (1 set), 220 kV BC (1 no.) bay and 220 kV TBC (1 no.) bay at Bikaner-IV PS

- b) Implementation of 3 No. of 220 kV Line bays for interconnection of M/s Furies Solren Private Limited (300 MW) [1 no. bay] & M/s SJVN Green Energy Limited (500 MW) [2 No. bays] RE Power projects at 765/400/220 kV Bikaner -IV PS assigned by CTUIL OM dated 08.05.2025. The detailed scope is as follows:

S. No.	Scope of the Transmission Scheme	Item Description	Implementation timeframe
	3 nos. of 220 kV line bays at 765/400/220 kV Bikaner-IV PS (1 no. for M/s Furies Solren Private Limited (300MW) & 2 nos. for M/s SJVN Green Energy Limited (500MW)) for interconnection of its RE power projects	220 kV Line Bay- 3 nos.	11.11.2026

Total Estimated Cost:

Rs. 18.54 Crore

Note: a. Implementation Timeframe has been aligned with Rajasthan REZ Ph -IV (Part-3: 6 GW) [Bikaner complex]: Part A transmission scheme.

- The Central Transmission Utility of India Limited, vide its letter dated 4.7.2025, has recommended for the grant of a transmission licence to the applicant to establish the proposed transmission system.
- Based on the material available on the record, the Commission vide order dated 27.9.2025 in Petition No. 686/TL/2025, has proposed to issue a transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.
- A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to **POWERGRID Bikaner IV Transmission Limited** before the Commission can be accessed at the www.powergrid.in/subsidiaries or inspected by any person in the Commission's office by following the laid down procedure.
- Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by **11.10.2025** at the above noted address. The suggestions or objections received after the specified date shall not be considered.
- The application shall be taken up for the further hearing by the Commission on **14.10.2025**. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-
(Harpreet Singh Pruthi)
Secretary